

**IN THE NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH
COURT – IV**

36. IA 1451/2021
IN
CP(IB)-2119(MB)/2019

CORAM:

SHRI RAJESH SHARMA
MEMBER (Technical)

SMT. SUCHITRA KANUPARTHI
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON **06.07.2021**

Name of the Parties: Vedanth.Com Worldwide Ltd.
Vs.
Karthik Alloys Ltd.

SECTION 60 (5), 9 OF INSOLVENCY AND BANKRUPTCY CODE, 2016

ORDER

The Court is convened through Video Conference.

IA 1451/2021

1. Mr. Adeel S. D. Parkar, Ld. Counsel for the Petitioner present. No representation on the part of the Respondent.
2. This is an application filed for urgent hearing of the case, the same is allowed and disposed of.
3. Counsel for the Petitioner is directed to issue Personal Notice upon the Corporate Debtor to intimating the next date of hearing.
4. List this I.A-1472/2021 for hearing on **15.07.2021**.

Sd/-
RAJESH SHARMA
Member (Technical)
/skd/

Sd/-
SUCHITRA KANUPARTHI
Member (Judicial)